

as recommended by the Coal Wage Board ; and

(c) if not, the steps taken by Government to force the Colliery owners to give the same facilities as have been recommended by the Coal Wage Board ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Indoor and out-door T.B. patients are treated at the Coal Mines Labour Welfare Fund Hospitals at Dhanbad, Asansol, Searsol and Katras. Beds have also been reserved by the Fund at various Sanatoria for the treatment of colliery T.B. patients. Cancer patients are provided treatment at the General Hospital, Asansol and beds for treatment of such patients have also been reserved at Chittaranjan Cancer Hospital, Calcutta, and Medical College Hospital, Patna. For treatment of Leprosy cases, wards have been maintained at the cost of the Fund at the various Hospitals run by voluntary organisations in the Bihar and West Bengal coal-fields.

Under the Domiciliary T.B. Treatment Scheme, T.B. patients are paid an allowance for special diet, subject to a ceiling of Rs. 50/— per month for a maximum period of 9 months. In addition, dependants of T.B. patients undergoing treatment as in-patients in Hospitals are paid a subsistence allowance not exceeding Rs. 50/— per month for a maximum period of 9 months. Similar diet and subsistence allowance are paid in case of patients suffering from Leprosy.

(b) and (c). The Central Wage Board for Coal Mining Industry have recommended that colliery workers suffering from T.B., Cancer etc., should be granted paid leave for at least a period of 6 months in the first instance and the expenditure incurred on this account should be met from the general fund at the disposal of the Coal Mines Welfare Organisation. It is, however, not for the Coal Mines Welfare Fund to pay leave salary. Payment of leave salary is a matter for the employers. This has accordingly been brought to their attention at the Meeting of the Industrial Committee on Coal Mining held on the 6th November, 1969.

Gratuity For Colliery Workers

624. SHRI SATYA NARAIN SINGH :
SHRI B. K. MODAK :
SHRI GANESH GHOSH :
SHRI MOHAMMAD ISMAIL :
SHRI DEVEN SEN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Colliery workers are paid gratuity after retirement ;

(b) if not, the reason thereof ;

(c) whether it is a fact that Coal Wage Board recommended for gratuity ;

(d) if so, the steps taken by the Government to force the colliery owners to pay the gratuity ; and

(e) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). There is no industry-wise gratuity scheme in existence at present but some employers pay gratuity to their workers.

(c) Yes.

(d) and (e). The matter was considered by the industrial Committee on Coal Mining at its last Meeting held on the 6th November 1969 when it was announced that Government had accepted in principle the need for a *Gratuity Scheme*. Necessary further action is being taken.

Report of Registrar of Newspapers on the News Agencies, Etc.

625. SHRI BHAJAHARI MAHATO : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Registrar of Newspapers is discontinuing the practice to report on the working of the recognized news and feature agencies and syndicates ;

(b) whether the Registrar of Newspapers is not including data and observations on news agencies in his annual report ;

(c) whether Government will place an exhaustive statement on the Revenue of the News Agencies and Feature Syndicates from various non-press and non-Indian sources ; and

(d) whether the non-Press subscribers influence the working of the organisations like PTI INFA, etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). The Registrar of Newspapers for India is required to submit a Report every year under Sec. 19G of the Press and Registration of Books Act, read with Rule 11 of the Registration of Newspapers (Central) Rules 1956, containing the information and statistics about Press in India and in particular circulation trends in different categories of newspapers and the trends in the direction of common ownership of more than one newspaper. News Agencies and feature syndicates do not fall within the purview of the Act and the Registrar is not required to study matters pertaining to them.

An effort was, however, made by the Registrar to study the news agencies and feature syndicates by collecting information from them on a voluntary basis. The result of the study was introduced in the Report for the year 1964 but had to be discontinued on account of poor response from the news agencies and feature syndicates in regard to supply of authentic data.

(c) and (d). Government have no information on the subject.

दिल्ली दुग्ध योजना के एक दुग्ध केन्द्र से दूध प्राप्त करने वाले लोग की श्रौसत संख्या

626. श्री अटल बिहारी वाजपेयी :

श्री बृज नूषण लाल :

श्री जगन्नाथ राव जोशी :

श्री सूरज मान :

श्री यज्ञ दत्त शर्मा :

श्री शारदानन्द :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली में दिल्ली दुग्ध योजना के एक दुग्ध केन्द्र के द्वारा श्रौसतन कितनी जनता को दूध दिया जाता है ;

(ख) पुरानी दिल्ली तथा यमुना पार के

क्षेत्रों में श्रौसतन कितने लोगों के लिये एक दुग्ध केन्द्र की व्यवस्था है ; और

(ग) इन दोनों क्षेत्रों में यदि कोई असमानता है, तो उसे दूर करने के लिए तैयार की गई योजना का ब्योरा क्या है ?

खाद्य कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्ना साहिब शिन्डे) : (क) और (ख) एक दुग्ध डिपो में प्रतिदिन श्रौसतन 60 से 700 तक दूध की बोतलें वितरित की जाती हैं, चाहे वह डिपो नई दिल्ली या यमुना-पार या पुरानी दिल्ली क्षेत्र में हो। दूध के डिपो मांग और आपूर्ति के अन्तर्गत पर बनाये गये हैं और वे क्षेत्रों के श्रौसतन जनसंख्या के आधार पर नहीं बनाये गये हैं।

(ग) असमानता का प्रश्न ही नहीं होता किन्तु अगले चार वर्षों में बम्बई, दिल्ली, मद्रास तथा कलकत्ता की डेरियों से दूध की सप्लाई को बढ़ाने के लिये एक नई प्रायोजना के अन्तर्गत, दूध की उपलब्धि उस सीमा तक बढ़ाई जाने की आशा की जाती है कि डिपुओं के स्थानों को ध्यान में न रखते हुए दिल्ली दुग्ध योजना से दिल्ली की समस्त जनता की मांग पूरी की जा सके।

फसल बीमा योजना

627. श्री अटल बिहारी वाजपेयी :

श्री बृज नूषण लाल :

श्री जगन्नाथ राव जोशी :

श्री सूरज मान :

श्री यज्ञ दत्त शर्मा :

श्री शारदानन्द :

क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या फसल बीमा योजना के सम्बन्ध में कोई निर्णय कर लिया गया है ;

(ख) यदि हां, तो उसका क्या ब्योरा है ; और